

4

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 68/10/NCLT/AHM/2017

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 03.08.2017**

Name of the Company: Metal Holding India Pvt Ltd.
Through Rajmal M Jain
V/s.
Indian Overseas Bank

Section of the Companies Act: Section 10 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	D. N. Raval	Advocate	Applicant	<u>D. N. Raval</u>
2.	K. K. Raval	Advocate	Applicant	<u>K. K. Raval</u>
3.	Yuvraj Thakore	Advocate	Applicant	<u>Y. Thakore</u>

ORDER

Learned Advocate Ms. Dharmistha Raval with Learned Advocate Ms. K K Raval with Learned Advocate Mr. Yuvraj Thakore present for Corporate Debtor/Applicant. None present for Respondent.

Applicant filed proof of dispatch of application to the secured creditors.

Applicant is directed to issue notice of date of hearing along with copy of this order to the creditors and file proof of service.

List the matter on 10.08.2017 for objections, if any and for hearing before admission.

31/8/17
**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 3rd day of August, 2017.